

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION No. 232 of 2020 (SZ)**

**IN THE MATTER OF:**

A.K.S. Vijayan

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

**REPORT OF THE JOINT COMMITTEE CONSTITUTED IN THE O.A.  
NO. 232 OF 2020 IN THE MATTER OF A.K.S. VIJAYAN VERSUS  
UNION OF INDIA & OTHERS BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI.**

Place: Chennai

Date:25/02/2021

**Report of the Joint Committee constituted in the O.A. No. 232 of 2020(SZ) in the matter of A.K.S. Vijayan Vs Union of India & Ors. before the Hon'ble National Green Tribunal, (SZ), Chennai.**

**1. Introduction:**

In order to ascertain the nature of project and also whether environmental clearance (EC) and other clearances are required or not for the alleged violation said to have been committed by the Tamilnadu Government in carrying out the project activity for diversion of flood surplus water from the Mettur Dam to the Sarabanga River in Salem District by Lift Irrigation project i.e. (Mettur - Sarabanga Lift Irrigation project) referred therein the O.A. No. 232 of 2020(SZ) and also to specify the nature of violation and nature of damage caused and assess the environmental compensation, the Hon'ble National Green Tribunal, Southern Zone, Chennai vide Order dated 29.10.2020 appointed a Joint Committee comprising the members of (1) a senior Officer from Ministry of Environment Forest and Climate and Change (MoEF&CC), Regional Office, Chennai, (2) a Senior from the State Environmental Impact Assessment Authority (SEIAA), Tamilnadu and (3) The Superintending Engineer of Public Works Department (PWD), who is in-charge of that project with the direction to inspect the area in question and submit factual as well as action taken report, if there is any violation. In the above said Order Hon'ble NGT appointed Ministry of Environment Forest and Climate Change, Regional Office, Chennai as nodal agency for co-ordination and for providing all necessary logistics for this purpose.

**2. Constitution of the Joint Committee:**

In compliance with the directions of the Hon'ble NGT, as a nodal agency Regional Office of MoEF&CC at Chennai vide O.M. No. EP/12.7/NGT(SZ)/068/2020/TN dated 28.12.2020 constituted a Joint Committee comprising the following members based on the Officers deputed / nominated from the Authorities concerned:

- (i). Er. A.Jayagopal, Superintending Engineer, WRD/PWD, Upper Cauvery Basin, Salem.
- (ii). Dr. R. Ilangovan, Member, SEAC-Tamilnadu.
- (iii). Dr. M.T. Karuppiah, Scientist – E, MoEF&CC, Regional Office, Chennai – (Nodal Officer for the Joint Committee).

**3. Terms of reference (ToR) to the Joint Committee:**

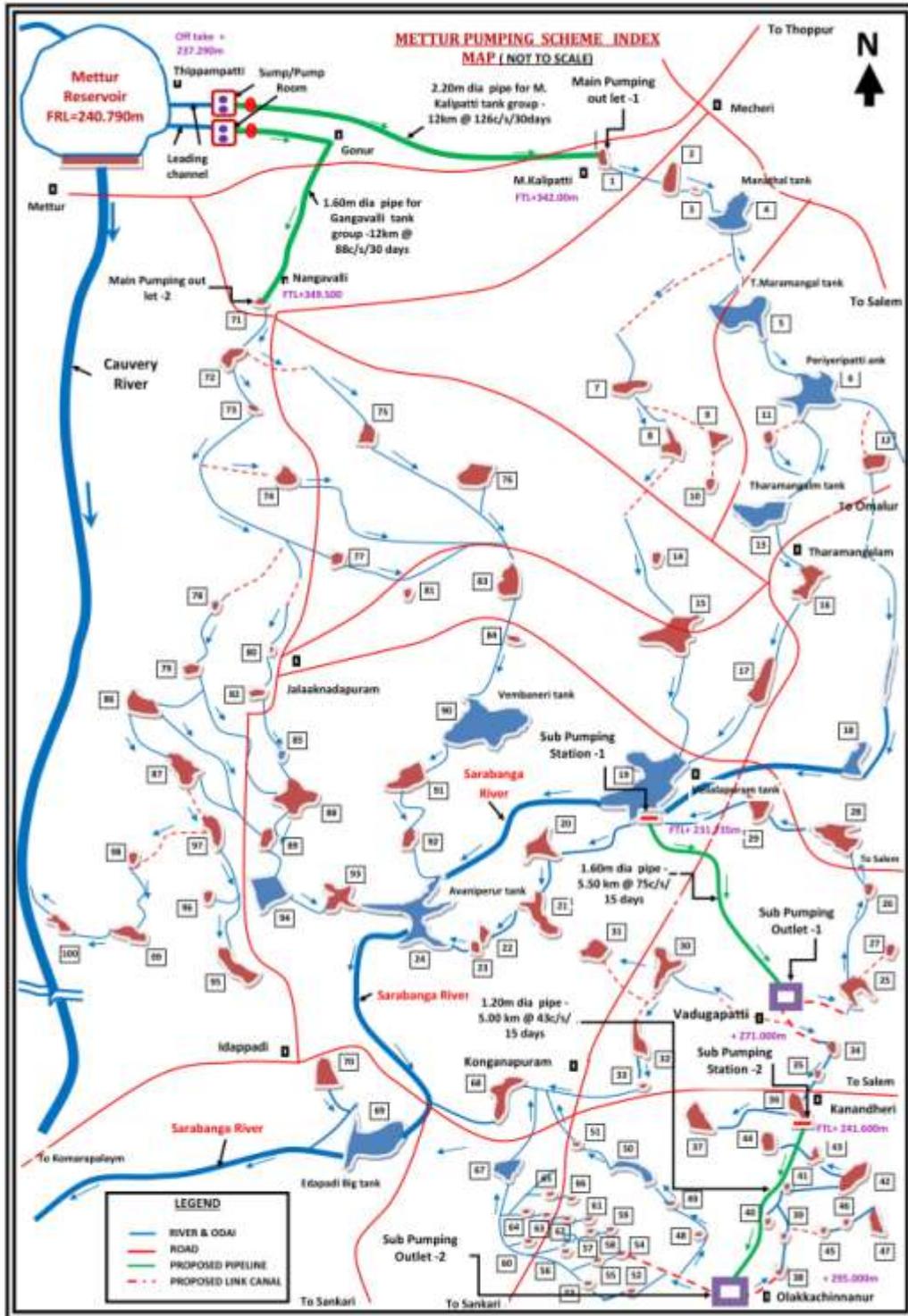
The Terms of the Reference (ToR) to the Joint Committee referred therein the Order dated 29.10.2020 of Hon'ble NGT in the above matter inter-alia include the following:

- (i). Whether the project requires prior environmental clearance (EC) before proceeding with the same?, and
- (ii). If there is any violation found, the committee is directed to specify the violations and nature of damage caused and assess the environmental compensation in accordance with law.

**4. Background of the project:**

As Reported by the PWD, when the surplus from Mettur Reservoir or runoff in lower delta region on account of heavy rainfall or water flowing in River Cauvery between Mettur Reservoir and Grand Anicut flows into the sea without any beneficial use. It has been reported based on the hydrological data of Mettur Reservoir that there is surplus in a block of 5 years except for the continuous period from 1984-85 to 1988-89. Such surplus water goes as un-utilized to the sea and thus for the conjunctive use of such surplus water, Tamilnadu Government proposed to undertake Mettur - Sarabanga Lift Irrigation project in the area comprising of Edapadi, Sankari, Mettur and Omalur Taluks of Salem District. These districts are mainly dependent on rain water for meeting the water requirement for the purpose of agriculture, drinking and other requirements. Further, ground water table in this region has depleted alarmingly i.e. 300 m below ground level, which resulted in dug wells unusable. Hence, Tamilnadu Government proposed to utilize flood surplus water from Mettur Reservoir by pumping and linking with the Sarabanga river minor basin, to feed the existing 100 tanks and ponds and supply channels in Edapadi, Sankari, Mettur and Omalur Taluks of Salem District for irrigation facilities. These tanks are located in higher elevation than the Full Level of Mettur Reservoir. The possibilities of diverting the flood surplus water from Mettur Reservoir by way pumping to 100 tanks and ponds up to sarabanga River was analyzed and Detailed project Report (DPR) has been prepared vide G.O. Ms.No.9/PW(N1) Dept./ dated 13.01.2017. According to the DPR, the surplus water proposed to be utilized is 555 mcft and number of supply days is restricted to 30 days only. Reportedly, the total ayacut area benefitted through this proposed project is 4238 acres. The estimated cost of the project is 565 Crores.

The above proposed Lift irrigation project comprising of the construction of Pumping station, Installation of pumps and motors, laying Pipelines below ground for Pumping Main, Feeder Main and new link canal excavation, desilting of existing Channels & Design of all Civil, Electrical, Mechanical and other ancillary components for entire scheme and also preparation of operation and maintenance manual and operation & maintenance for a minimum 2 years of pumping seasons.



**Schematic map of Mettur - Sarabanga Lift Irrigation project with the demarcation of pumping stations, pipeline and link canal (source: DPR of PWD).**

**5. Meeting of the Joint Committee:**

In compliance with the Order dated 20.10.2020 of Hon'ble NGT in the above matter and in continuation to the Joint Committee Constitution vide O.M. dated 28.12.2020 of Regional Office of MoEF&CC at Chennai, the meeting of the Joint Committee was held on 09.02.2021 at Office of the Superintending Engineer, WRD/PWD, Upper Cauvery Basin, Salem. As a nodal agency, the meeting was coordinated by the MoEF&CC, Regional Office, Chennai. All the members of the Joint Committee were present in the said meeting. During the meeting, members of the Committee discussed the facts, issues and prayers in the above case and the Terms of the Reference (ToR) to the Joint Committee referred therein the Order dated 20.10.2020 of Hon'ble NGT. After the discussion, the members of the Joint Committee made site inspection of the project under question.

## 6. Present Status of the project:

During the site visit the Committee observed that the project activity is in progress. As informed by the project authority, the project activity was commenced on 06/05/2020. Further, based on the site visit of the Committee and documents made available by the project authority, the members ascertained the status of the project activity as on 09/02/2021, which is furnished below in the table:

Sl.No	Name of the Component	Total Quantity	So far Completed	Percentage of the work in progress	Probable date of completion	Remarks
1.	Construction of Pump houses and other Amenity buildings, Roads.	3 Nos.	-	50%	05.05.2022	Thippampatti main pumping station slab concrete laid, another two sub pumping stations Pier wall concrete is in progress counter fort retaining wall concrete work is in progress.
2.	<b>Supply of Pipes</b>					
	2200 mm dia pipe	11.35 Km	11.35Km	100%	05.05.2022	Supply of MS Pipes have been completed.
	1600 mm dia pipe	17.30Km	17.30Km	100%	05.05.2022	
	1200 mm dia pipe	4.65Km	4.65Km	100%	05.05.2022	
3.	<b>Pipe line laying</b>					
	2200 mm dia pipe	11.35Km	10.526Km	93%	28.02.2021	Pipe laying work is in progress. As informed after completion of land acquisition, part of the remaining pipe laying work will be completed.
	1600 mm dia pipe	17.30Km	7.67Km	44%	28.02.2021	
	1200 mm dia pipe	4.65Km	3.35Km	72%	28.02.2021	
4.	<b>Electrical works</b>	3 Nos.	----	50%	28.02.2021	Work is in progress.

Photographs taken during the site inspection is placed as **Annexure – I**.

## 7. Status of Statutory requirements:

(i). In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986

and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, Government of India in the erstwhile Ministry of Environment and Forests vide number S.O.1533 (E), dated 14<sup>th</sup> September, 2006 had notified the Environment Impact Assessment (hereinafter referred to as EIA) Notification, 2006. According to the EIA Notification, 2006, it mandates construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government in accordance with the procedure specified therein the notification.

(ii). The said EIA Notification, 2006 was subsequently amended from time to time. Accordingly, after following due procedure, Ministry of Environment, Forest & Climate Change vide S.O.3977(E) dated 14<sup>th</sup> August, 2018 made further amendments in the EIA Notification, 2006. Copy of the said amendment dated 14.08.2018 is placed as **Annexure – II**.

(iii). As per the provisions of the EIA Notification, 2006 and its subsequent amendments, the schedule to the EIA Notification, 2006 regarding list of projects or activities required prior environmental clearance inter-alia including River valley projects listed at Schedule 1.(c) states as under:

Project activity		Category with threshold limit		Conditions if any						
		A	B							
(1)	(2)	(3)	(4)	(5)						
1(c)	(i) River Valley projects  (ii) Irrigation projects	(i) $\geq$ 50 MW hydroelectric power generation;  (ii) $\geq$ 50,000 ha. of culturable command area	(i) $\geq$ 25 MW and $<$ 50 MW hydroelectric power generation;  (ii) $>$ 2000 ha. and $<$ 50,000 ha. of culturable command area.  <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <th style="width: 50%;">Irrigation system</th> <th style="width: 50%;">Requirement of EC</th> </tr> <tr> <td>(a) Minor Irrigation system (<math>\leq</math> 2000 Ha)</td> <td>Exempted</td> </tr> <tr> <td>(b) Medium irrigation system (<math>&gt;</math> 2000 and <math>&lt;</math> 10,000 ha.)</td> <td>Required to prepare EMP and to be dealt at State Level (B2 category).</td> </tr> </table>	Irrigation system	Requirement of EC	(a) Minor Irrigation system ( $\leq$ 2000 Ha)	Exempted	(b) Medium irrigation system ( $>$ 2000 and $<$ 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B2 category).	General Condition shall apply.  Note:- (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level.  (ii) Change in irrigation technology having environmental benefits (eg. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require
Irrigation system	Requirement of EC									
(a) Minor Irrigation system ( $\leq$ 2000 Ha)	Exempted									
(b) Medium irrigation system ( $>$ 2000 and $<$ 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B2 category).									

			(c) Major irrigation system ( $\geq 10,000$ to $< 50,000$ ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B1 category).	amendment/ revision of EC.
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**8. Observation of the Joint Committee on the ToR to the Committee:**

Based on the deliberations held during the meeting of the Joint Committee and site inspection of the project activity under question, the following observations are made:

**(i). Whether the project requires prior environmental clearance (EC) before proceeding with the same?**

The applicant in the O.A. expressly mentioned that the project under question is proposed to irrigate about 4238 acres of land. This fact was confirmed by the Committee based on the documents made available by the project authority during the visit. Further, in the Detailed Project report prepared vide G.O. Ms.No.9/PW(N1) Dept./ dated 13.01.2017 also recorded that the total ayacut benefitted is assessed as 4238 acres. Thus it is not in dispute that the total culturable command area for the project is well within the 2000 Ha. Copy of the consolidated data showing the total ayacut benefitted from the 100 tanks in the project area is placed as **Annexure – III**. In such circumstances, based on the statutory provisions of the EIA Notification, 2006 and its amendments, the project under question falls in the category of minor irrigation system, which is expressly exempted from the requirement of environmental clearance (EC). Accordingly, the said project does not require prior environmental clearance.

**(ii). If there is any violation found, the committee is directed to specify the violations and nature of damage caused and assess the environmental compensation in accordance with law.**

In view of the extant statutory provisions and the submissions made at para 7(i) above, no violation has been observed and thus the assessment for the damage and environmental compensation by the Committee does not arise. Though the project activity is not attracting the provisions of the EIA Notification, project authority has undertaken Rapid Environmental Impact Assessment studies for the above project activity through accredited consultant M/s WAPCOS Limited for assessing the impact and implementing the environmental management plan.

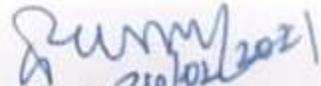
**9. Conclusion and Recommendation:**

Based on the statutory provisions of the EIA Notification, 2006 and its amendments, the project under question does not require prior environmental clearance as the total culturable command area for the project is about 4238 acres i.e. well within the ambit of minor irrigation system referred therein the schedule 1(c) of the EIA Notification. Further, presently the ground water table in the proposed project area is deeper. The project authority is intended to use only flood surplus water for a period of 30 days in a year. Diverting the flood surplus water from Mettur Reservoir to 100 tanks and ponds up to Sarabanga River will be useful to the agriculture practice of the region and also possible ground water recharge in the aquifer system of the area. However, local authorities and self-help group of that area should ensure that there shall not be any indiscriminate discharge such as sewage or effluent into the water course of the proposed lift irrigation system in near future to safeguard the aquatic and soil environment of the area.

By considering all the above facts, Hon'ble Tribunal may pass appropriate Order(s) direction(s) as deemed fit.



Er. A. Jayagopal,  
Superintending Engineer, WRD/PWD,  
Upper Cauvery Basin, Salem.



Dr. R. Ilangoivan,  
Member, SEAC-Tamilnadu



Dr. M.T. Karuppiah,  
Scientist- E &  
Nodal Officer for the Joint Committee,  
Ministry of Environment, Forest & Climate Change,  
Regional Office, Chennai.

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**Annexure – I**



**View of the Mettur Reservoir area from where the flood surplus water proposed to be sourced for the Mettur - Sarabanga Lift Irrigation project.**



**View of ongoing civil construction work for main pumping station**



**Progress on laying of underground Pipeline**



**Laying of underground Pipeline**



**Erection of Electrical works under progress**



**Progress of civil construction work for Pumping Station at Vellalapuram**



**Progress of civil construction work for Pumping Station at Kannatheri**



**Ongoing dust suppression measures**



**Joint Committee members along with Officers of the PWD, WRD.**

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**भारत का राजपत्र**  
**The Gazette of India**

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 14 अगस्त, 2018

**का. आ. 3977 (अ).**—भारत सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के साथ पठित पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के अधीन भारत सरकार के तत्कालीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. 1533(अ) तारीख 14 सितंबर, 2006 द्वारा निदेश दिया गया कि इसके प्रकाशन की तारीख से ही उक्त अधिसूचना में सूचीबद्ध नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण, जिसमें प्रक्रिया या प्रौद्योगिकी या उत्पाद मिश्रण में परिवर्तन सहित क्षमता वर्धन, इसमें विनिर्दिष्ट प्रक्रिया के अनुसार, यथास्थिति, केंद्रीय सरकार से या उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा सम्यक्तः गठित राज्यस्तरीय पर्यावरण संघात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् हो, भारत में किसी भी भाग में किया जाएगा ;

उक्त मंत्रालय ने राज्य पर्यावरण समाघात निर्धारण प्राधिकारी (एसईआईएए) और जिला पर्यावरण समाघात निर्धारण प्राधिकारी को पर्यावरण अनापत्ति को प्रदान करने के संबंध में और अधिक शक्तियों के प्रत्यायोजन के लिए अनुरोध को स्वीकार किया है ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) उपबंध करता है कि जहां केंद्रीय सरकार का विचार है कि किसी उद्योग या किसी प्रक्रिया को चलाने या प्रचालन करने पर किसी क्षेत्र के प्रतिषेध या निर्बंधन अधिरोप किया जाना चाहिए तो ऐसे करने के अपने आशय का नोटिस देगी ;

और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, जारी पर्यावरण समाघात निर्धारण अधिसूचना, 2006 में संशोधन करने के लिए ड्राफ्ट अधिसूचना संख्यांक का.आ. 3933(अ) तारीख 18 दिसंबर, 2017 को प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना है, उक्त अधिसूचना के भारत के राजपत्र में प्रकाशन की तारीख साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त राजपत्र की प्रतियां जनता को 18 दिसंबर, 2017 को उपलब्ध करा दी गई थी ;

और केंद्रीय सरकार द्वारा पूर्वोक्त वर्णित प्रारूप अधिसूचना पर प्राप्त सभी आक्षेपों और सुझावों पर सम्यक्तः विचार किया गया था ;

केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना की अनुसूची में, मद 1(क), 1(ग) और लघु खनिज के पर्यावरणीय अनापत्ति पर अपेक्षाओं का स्कीम संबंधी प्रस्तुति, जिसके अंतर्गत परिशिष्ट-XI में समूह स्थिति भी है और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएंगी, अर्थात् :-

परियोजना या कार्यकलाप		प्रारंभिक सीमा सहित प्रवर्ग		शर्तें यदि कोई हों
		क	ख	
1		खनन, प्राकृतिक संसाधनों का निष्कर्षण तथा विद्युत उत्पादन		(विनिर्दिष्ट उत्पादन क्षमता के लिए)
(क) (1)	(2)	(3)	(4)	(5)
1(क)	(i) खनिजों का खनन  (ii) पिच्छल पाइप लाइनें (कोयला लिग्नाइट और अन्य अयस्क) जो राष्ट्रीय उद्यानों/अभ्यारण्यों /कोरल रीफ, पारिस्थितिकी संवेदी क्षेत्रों से गुजरती हैं	गैर कोयला खनन पट्टे के संबंध में > हे. खनन पट्टा क्षेत्र  कोयला खनन पट्टे के संबंध में > 150 हे. खनन पट्टा क्षेत्र  खनन क्षेत्र पर विचार किए बिना अज़बेस्टो का खनन क्षेत्र  सभी परियोजनाएं।	गैर कोयला खनन पट्टे के संबंध में < 100 हे. खनन पट्टा क्षेत्र  कोयला खनन पट्टे के संबंध में < 150 हे. खनन पट्टा क्षेत्र	सामान्य शर्तें लागू होंगी, मिवायः  (i) प्रवर्ग 'ख2' लघु खनिजों के खनन (25 हेक्टेयर खनन पट्टा क्षेत्र तक) के लिए परियोजना का कार्यकलाप ;  (ii) खनन पट्टा क्षेत्र के समूह की दशा में 'ख1' प्रवर्ग के लघु खनिज के खनन की परियोजना और क्रियाकलाप के लिए ; और  (iii) अंतरराज्यीय सीमा के कारण नदी तल खनन परियोजनाएं।  टिप्पणः  (1) खनिज के पूर्वोक्षण को दूर दी गई है।  (2) लघु खनिजों, जिनके अंतर्गत समूह अवस्थिति है, के खनन के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट XI में दी गई है ;
1(ग)	(i) नदी घाटी परियोजनाएं  (ii) सिंचाई परियोजना	(i) <50 मे.वा. जल विद्युत उत्पादन  (ii) >50,000 हे. खेती योग्य कमान क्षेत्र	(i) >25 मे.वा. और <50 मे.वा.जल विद्युत उत्पादन  (ii) >2000 हे और <50,000 हे.. खेती योग्य कमान क्षेत्र  <b>सिंचाई प्रणाली</b>  (क) लघु सिंचाई प्रणाली (<2000 हे.)  (ख) मध्यम सिंचाई	साधारण शर्तें लागू होंगी  टिप्पणः  (i) एक से अधिक राज्य में आने वाली प्रवर्ग 'ख' नदी घाटी परियोजनाओं का मूल्यांकन केंद्रीय सरकार स्तर पर किया जाएगा ;  (ii) किसी विद्यमान परियोजना द्वारा पर्यावरणीय लाभयुक्त सिंचाई प्रौद्योगिकी में परिवर्तन किया जाना (उदाहरणार्थ बाह्य सिंचाई से ड्रिप सिंचाई) जिसके फलस्वरूप खेती योग्य कमान क्षेत्र में वृद्धि हो, किंतु बांध की ऊंचाई और जलमग्नता में वृद्धि न हो, के लिए पर्यावरणीय स्वीकृति अपेक्षित नहीं होगी।
			<b>ईसी की अपेक्षा</b>  (क) लघु सिंचाई प्रणाली (ख) मध्यम सिंचाई	दूर प्राप्त  इएमपी और राज्य स्तरीय

			प्रणाली (>2000 <10,000 हे.)	(ख2 प्रवर्ग) तैयार करना अपेक्षित।	
			(ग) महा सिंचाई प्रणाली (≥10000 से <50000 हे.)	इआईए/इएमपी और राज्य स्तरीय (ख1 प्रवर्ग) तैयार करना अपेक्षित।	

लघु खनिज के पर्यावरणीय अनापत्ति पर अपेक्षाओं का स्कीम संबंधी प्रस्तुति, जिसके अंतर्गत परिशिष्ट-XI में समूह स्थिति भी है

पट्टे का क्षेत्र (हेक्टेयर)	परियोजना का प्रवर्ग	ईआईए/ ईएमपी की अपेक्षा	लोक सुनवाई की अपेक्षा	ईसी की अपेक्षा	कौन ईआईए/ ईएमपी तैयार कर सकता है	ईसी के लिए कौन आवेदन करेगा	ईसी का मूल्यांकन/ स्वीकृति देने के लिए प्राधिकारी	ईसी की अनुपालना की मानीटरी करने के लिए प्राधिकारी
व्यष्टिक खनन पट्टे के आधार पर बालू खनन और अन्य लघु खनिजों के खनन के लिए ईसी प्रस्ताव								
0-5 हे.	'ख2'	प्रारूप-1 एमपीएफआर, डीएसआर और अनुमोदित खनन योजना	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीईआईए	डीईआईए/ एसईआईए/ एपीसीवी सीपीसीबी एमओईएफसीसी एमओईएफसीसी अभिकरण द्वारा नामनिर्देशिती
>5 हे. और <25 हे.	'ख2'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईएमपी	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/ एसईआईए	
>25 हे. और <100 हे.	'ख1'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईआईए तथा ईएमपी	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/ एसईआईए	
>100 हे.	'क'	प्रारूप-1 पीएफआर और डीएसआर अनुमोदित खनन योजना और ईआईए तथा ईएमपी	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/ एमओईएफसीसी	
समूह स्थिति में बालू खनन और अन्य लघु खनिज के लिए ईसी प्रस्ताव								
5 हे. तक खनन पट्टे का समूह क्षेत्र	'ख2'	प्रारूप-1 एमपीएफआर, डीएसआर और अनुमोदित खनन योजना	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीईआईए	डीईआईए/ एसईआईए/ एपीसीवी सीपीसीबी एमओईएफसीसी एंजेसी द्वारा नामनिर्देशिती
>5 हे. और <25 हे. के खनन पट्टे के समूह क्षेत्र, >5 हे. के बिना किसी व्यष्टिक पट्टे के	'ख2'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएसी/ डीईआईए	

खनन पट्टे के समूह क्षेत्र, >5 हे. के किसी व्यष्टिक पट्टे के साथ	ख 2	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी	हाँ	हाँ	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	एसईएसी/एसईआईएए	
व्यष्टिक पट्टा आकार <100 हे. के साथ >25 के खनन पट्टों का समूह	'ख 1'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईआईए/ईएमपी	हाँ	हाँ	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी/एसईआईएए	
>100 हे. से किसी व्यष्टिक पट्टे के आकार का कोई समूह	'क'	प्रारूप-1 पीएफआर, डीएसआर और अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईआईए/ईएमपी	हाँ	हाँ	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/एमओईएफसीसी	

[फा. सं. 19-2/2013-आईए. III (पार्ट. II)]

जानेश भारती, संयुक्त सचिव

**टिप्पण :** मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3 उपखंड (ii) में का. आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित किए गए थे और तत्पश्चात् निम्नलिखित संख्याओं के द्वारा संशोधित किए गए :--

1. का.आ. 1949(अ), तारीख 13 नवम्बर, 2006;
2. का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007;
3. का.आ. 3067(अ), तारीख 1 दिसंबर, 2009 ;
4. का.आ. 695(अ), तारीख 4 अप्रैल, 2011 ;
5. का.आ. 156(अ), तारीख 25 जनवरी, 2012 ;
6. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012 ;
7. का.आ. 674(अ), तारीख 13 मार्च, 2013 ;
8. का.आ. 2204(अ), तारीख 19 जुलाई, 2013 ;
9. का.आ. 2555(अ), तारीख 21 अगस्त, 2013 ;
10. का.आ. 2559(अ), तारीख 22 अगस्त, 2013 ;
11. का.आ. 2731(अ), तारीख 9 सितंबर, 2013 ;
12. का.आ. 562(अ), तारीख 26 फरवरी, 2014 ;
13. का.आ. 637(अ), तारीख 28 फरवरी, 2014 ;
14. का.आ. 1599(अ), तारीख 25 जून, 2014;
15. का.आ. 2601(अ), तारीख 7 अक्टूबर, 2014 ;
16. का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014 ;
17. का.आ. 3252(अ), तारीख 22 दिसंबर, 2014 ;
18. का.आ. 382(अ), तारीख 3 फरवरी, 2015 ;
19. का.आ. 811(अ), तारीख 23 मार्च, 2015 ;
20. का.आ. 996(अ), तारीख 10 अप्रैल, 2015 ;

21. का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 ;
22. का.आ. 1141(अ), तारीख 29 अप्रैल, 2015 ;
23. का.आ. 1834(अ), तारीख 6 जुलाई, 2015 ;
24. का.आ. 2571(अ), तारीख 31 अगस्त, 2015,
25. का.आ. 2572(अ), तारीख 14 सितंबर, 2015,
26. का.आ. 141(अ) 15 जनवरी, 2016,
27. का.आ. 648(अ) तारीख 3 मार्च, 2016 ;
28. का.आ. 2269(अ) तारीख 1 जुलाई, 2016 ;
29. का.आ. 2944(अ), तारीख 14 सितम्बर, 2016;
30. का.आ. 3518(अ), तारीख 23 नवंबर, 2016 ;
31. का.आ. 3999(अ), तारीख 9 दिसंबर, 2016;
32. का.आ. 4241(अ), तारीख 30 दिसम्बर, 2016; और
33. का.आ. 3611(अ), तारीख 25 जुलाई, 2018 ।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 14th August, 2018

**S.O. 3977(E).**— Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing capacity addition with change in process or technology or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the said Ministry has received requests, for delegation of more powers to State Environment Impact Assessment Authority (SEIAA) and District Environment Impact Assessment Authority (DEIAA) with respect to grant of Environment Clearances;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas, a draft notification for making amendments in the Environment Impact Assessment Notification, 2006 in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published, vide number S.O.3933 (E) dated the 18th December 2017, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date of publication of said notification in the Gazette of India;

And whereas, copies of the said notification were made available to the public on 18th December 2017;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Environment Impact Assessment Notification, 2006 namely:-

In the said Notification, in the SCHEDULE, for item 1(a), 1(c), and the Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI and entries relating thereto, the following item and entries shall be substituted, namely:

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1				
Mining, extraction of natural resources and power generation (for a specified production capacity)				
(1)	(2)	(3)	(4)	(5)
1 (a)	(i) Mining of minerals  (ii) Slurry pipelines (coal, lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	> 100 ha. of mining lease area in respect of non-coal mine lease.  > 150 ha of mining lease area in respect of coal mine lease  Asbestos mining irrespective of mining area.  All projects.	≤ 100 ha of mining lease area in respect of non-coal mine lease.  ≤ 150 ha of mining lease area in respect of coal mine lease.	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category 'B2' (up to 25 ha of mining lease area); (ii) for project or activity of mining of minor minerals of Category 'B1' in case of cluster of mining lease area; and (iii) River bed mining projects on account of inter-state boundary.  Note:  (1) Mineral prospecting is exempted;  (2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI;
1(c)	(i) River Valley projects  (ii) Irrigation projects	(i) ≥ 50 MW hydroelectric power generation;  (ii) ≥ 50,000 ha. of culturable command area	(i) ≥ 25 MW and < 50 MW hydroelectric power generation;  (ii) > 2000 ha. and < 50,000 ha. of culturable command area.	General Condition shall apply.  Note:- (i) Category 'B' river valley projects falling in more than one state shall be appraised at the central Government Level.  (ii) Change in irrigation technology having environmental benefits (eg. From flood irrigation to Drip irrigation etc.) by an existing project, leading to increase in Culturable Command Area but without increase in dam height and submergence, will not require amendment/ revision of EC.
			<b>Irrigation system</b>	<b>Requirement of EC</b>
			(a) Minor Irrigation system (≤ 2000 Ha)	Exempted
			(b) Medium irrigation system (> 2000 and < 10,000 ha.)	Required to prepare EMP and to be dealt at State Level (B <sub>2</sub> category).

			(c) Major irrigation system ( $\geq 10,000$ to $< 50,000$ ha.)	Required to prepare EIA/EMP and to be dealt at State Level (B <sub>1</sub> category).	
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**Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation in Appendix-XI:**

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP/ DSR	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
<b>EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease</b>								
0 – 5ha	'B2'	Form –1M, PFR, DSR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC
> 5 ha and < 25 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	Agency nominated by MoEFCC
$\geq 25$ ha and $\leq 100$ ha	'B1'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	
> 100 ha	'A'	Form –I, PFR, DSR and Approved Mine Plan and EIA and EMP	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
<b>EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation</b>								
Cluster area of mine leases up to 5 ha	'B2'	Form –1M, PFR, DSR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster area of Mine leases > 5 ha and < 25 ha with any individual lease > 5 ha	'B2'	Form –I, PFR, DSR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	

Cluster of mine leases of area $\geq 25$ hectares with individual lease size $\leq 100$ ha	'B1'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/SEIAA	
Cluster of any size with any of the individual lease $> 100$ ha	'A'	Form -I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/MoEFCC	

[F. No. 19-2/2013-IA.III (Pt.II)]

GYANESH BHARTI, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended *vide* the following numbers: -

1. S.O. 1949 (E) dated the 13<sup>th</sup> November, 2006
2. S.O. 1737 (E) dated the 11<sup>th</sup> October, 2007;
3. S.O. 3067 (E) dated the 1<sup>st</sup> December, 2009;
4. S.O. 695 (E) dated the 4<sup>th</sup> April, 2011;
5. S.O. 156 (E) dated the 25<sup>th</sup> January, 2012;
6. S.O. 2896 (E) dated the 13<sup>th</sup> December, 2012;
7. S.O. 674 (E) dated the 13<sup>th</sup> March, 2013;
8. S.O. 2204 (E) dated the 19<sup>th</sup> July 2013;
9. S.O. 2555 (E) dated the 21<sup>st</sup> August, 2013;
10. S.O. 2559 (E) dated the 22<sup>nd</sup> August, 2013;
11. S.O. 2731 (E) dated the 9<sup>th</sup> September, 2013;
12. S.O. 562 (E) dated the 26<sup>th</sup> February, 2014;
13. S.O. 637 (E) dated the 28<sup>th</sup> February, 2014;
14. S.O. 1599 (E) dated the 25<sup>th</sup> June, 2014;
15. S.O. 2601 (E) dated the 7<sup>th</sup> October, 2014;
16. S.O. 2600 (E) dated the 9<sup>th</sup> October, 2014
17. S.O. 3252 (E) dated the 22<sup>nd</sup> December, 2014;
18. S.O. 382 (E) dated the 3<sup>rd</sup> February, 2015;
19. S.O. 811 (E) dated the 23<sup>rd</sup> March, 2015;
20. S.O. 996 (E) dated the 10<sup>th</sup> April, 2015;
21. S.O. 1142 (E) dated the 17<sup>th</sup> April, 2015;
22. S.O. 1141 (E) dated the 29<sup>th</sup> April, 2015;
23. S.O. 1834 (E) dated the 6<sup>th</sup> July, 2015;
24. S.O. 2571 (E) dated the 31<sup>st</sup> August, 2015;
25. S.O. 2572 (E) dated the 14<sup>th</sup> September, 2015;
26. S.O. 141 (E) dated the 15<sup>th</sup> January, 2016;
27. S.O. 648 (E) dated the 3<sup>rd</sup> March, 2016;
28. S.O. 2269(E) dated the 1<sup>st</sup> July, 2016;
29. S.O. 2944(E) dated the 14<sup>th</sup> September, 2016;

30. S.O. 3518 (E) dated 23<sup>rd</sup> November 2016;
31. S.O. 3999 (E) dated the 9<sup>th</sup> December, 2016;
32. S.O. 4241(E) dated the 30<sup>th</sup> December, 2016; and
33. S.O. 3611(E) dated the 25<sup>th</sup> July, 2018.

**DIVERSION OF FLOOD SURPLUS WATER FROM METTUR DAM TO SARABANGA RIVER IN SALEM DISTRICT  
BY LIFT IRRIGATION"**

**BENIFITTED TANKS LIST**

Sl. No	Tank No.	Tank Name	Village	Block	Taluk	Capacity in mcft	Ayacut in acre	Control
1	1	Kalipatti kutai	M. Kalipatti	Mecheri	Mettur	0.152	3.81	Union
2	2	Rayappan Eri	M. Kalipatti	Mecheri	Mettur	5.066	40.75	Union
3	3	Chinna eri	M. Kalipatti	Mecheri	Mettur	0.200	4.500	Union
4	4	Manathal Tank	Manathal	Tharamangalam	Omalur	24.330	140.14	<b>PWD</b>
5	5	T.Maramangalam Tank	Maramangalam	Omalur	Omalur	12.180	133.72	<b>PWD</b>
6	6	Periyeripatti Tank	Periyeripatti	Omalur	Omalur	28.052	140.22	<b>PWD</b>
7	7	Mallikuttai eri	Mallikuttai	Tharamangalam	Omalur	2.420	17.56	Union
8	8	Amarakunthi Kathan Eri	Amarakunthi	Tharamangalam	Omalur	3.040	53.27	Union
9	9	Amarakunthi pudu Eri	Amarakunthi	Tharamangalam	Omalur	2.660		Union
10	10	Kasuvareddipatti eri (sakkili eri)	Kasuvareddipatti	Tharamangalam	Omalur	0.910	7.30	Union
11	11	Chetti Eri	Vedapatti	Omalur	Omalur	1.635	25.54	Union
12	12	Peria Kadampatti Tank	Sikkampatti	Omalur	Omalur	2.667	45.79	Union
13	13	Tharamangalam Tank	Tharamangalam	Tharamangalam	Omalur	23.870	138.18	<b>PWD</b>
14	14	Sedapatti kuttai	Arurpatti	Tharamangalam	Omalur	0.910	44.70	Union
15	15	Arurpatti Tank	Arurpatti /Ramireddipatti	Tharamangalam	Omalur	12.970		Union
16	16	Kurukkupatti Eri	Konagapadi	Tharamangalam	Omalur	5.750	41.440	Union
17	17	Thuttampatti Eri	Dasavilakku	Tharamangalam	Omalur	4.020	48.240	Union

18	18	Kolundanpatti Tank	Dasavilakku	Tharamangalam	Omalur	2.790	77.050	<b>PWD</b>
19	19	Vellalapuram Tank	Vellalapuram	Konganapuram	Edapadi	31.230	223.750	<b>PWD</b>
20	20	Senkuttai Eri	Konasamudram	Konganapuram	Edapadi	7.910	45.940	Union
21	21	Arasankuttai	Konasamudram	Konganapuram	Edapadi	6.080	57.290	Union
22	22	Enjan Eri	Dhadapuram	Edapadi	Edapadi	4.850	14.960	Union
23	23	Nagasamudram Eri	Dhadapuram	Edapadi	Edapadi	0.650	4.790	Union
24	24	Avaniperur Large Tank (Veppampatti Tank)	Avaniperur East	Edapadi	Edapadi	25.335	214.140	<b>PWD</b>
25	25	Egapuram kasbaeri	Egapuram	Magudanchavadi	Sankari	1.070	28.980	Union
26	26	Chinna eri	Egapuram	Magudanchavadi	Sankari	0.500	12.500	Union
27	27	Valaiyachettipatti Kuttai	Egapuram	Magudanchavadi	Sankari	0.750	18.750	Union
28	28	Kasappa eri	Dasavilakku	Tharamangalam	Omalur	5.230	46.950	Union
29	29	Papampadi pudhu eri	Papampadi	Omalur	Omalur	2.500	32.810	Union
30	30	Ammapalayam Eri (Katchupalli eri)	Katchupalli	Konganapuram	Edapadi	6.010	15.130	Union
31	31	Koranampatti Eri	Koranampatti	Konganapuram	Edapadi	2.650	90.990	Union
32	32	Ayyampalaiyam Eri	Katchupalli	Konganapuram	Edapadi	1.100	21.680	Union
33	33	Korakuttapatti Kuttai	Katchupalli	Konganapuram	Edapadi	0.350	11.800	Union
34	34	Gollapatti Eri	Katchupalli	Konganapuram	Edapadi	1.250	14.760	Union
35	35	Ramakavundan kuttai	Kannanderi	Magudanchavadi	Sankari	0.400	10.870	Union
36	36	Kannanderi kasba eri	Kannanderi	Magudanchavadi	Sankari	5.100	38.720	Union
37	37	Konganapuram pudu eri	Konganapuram	Konganapuram	Edapadi	1.040	61.680	Union
38	38	Pavayi Kuttai	Olakka Chinnanur	Sankari	Sankari	0.250	6.250	Union

39	39	Sengan Kuttai	Vaikundam	Sankari	Sankari	0.610	7.860	Union
40	40	Ettikuttai	Vaikundam	Sankari	Sankari	0.120	3.000	Union
41	41	vannakuttai	Vaikundam	Sankari	Sankari	0.210	5.250	Union
42	42	Manguttai patti Periya eri	A.Thalaiyur	Magudanchavadi	Sankari	1.300	11.980	Union
43	43	Manguttai patti Chinna eri	A.Thalaiyur	Magudanchavadi	Sankari	3.440	48.430	Union
44	44	Palapatti Eri	Erumappatti	Konganapuram	Edapadi	1.080	47.640	Union
45	45	Nalla Thanneer kuttai	Vaikundam	Sankari	Sankari	0.200	2.630	Union
46	46	Panjanga kuttai	Vaikundam	Sankari	Sankari	0.100	2.500	Union
47	47	Periya Eri	Vaikundam	Sankari	Sankari	0.520	35.460	Union
48	48	Moolaivittam kuttai	Olakka Chinnanur	Sankari	Sankari	0.100	2.500	Union
49	49	Kuttai	Erumappatti	Konganapuram	Edapadi	0.230	5.750	Union
50	50	Gundan Eri	Erumappatti	Konganapuram	Edapadi	8.210	112.360	<b>PWD</b>
51	51	Katcharaya kuttai	Erumappatti	Konganapuram	Edapadi	0.780	17.210	Union
52	52	Audikattu kuttai	Olakka Chinnanur	Sankari	Sankari	0.325	8.130	Union
53	53	Periya Eri	Olakka Chinnanur	Sankari	Sankari	0.520	13.000	Union
54	54	Kuttai	Olakka Chinnanur	Sankari	Sankari	0.110	2.750	Union
55	55	Kuttai	Tangayur	Konganapuram	Edapadi	0.120	3.000	Union
56	56	Ragas kuttai	Tangayur	Konganapuram	Edapadi	0.610	15.000	Union
57	57	Palani kavundankuttai	Tangayur	Konganapuram	Edapadi	0.260	6.500	Union
58	58	Raya kavundan kuttai	Tangayur	Konganapuram	Edapadi	0.520	13.000	Union
59	59	Nottakaran Kuttai	Tangayur	Konganapuram	Edapadi	0.350	7.040	Union
60	60	Nallathambi Kavundankuttai	Tangayur	Konganapuram	Edapadi	0.610	15.250	Union

61	61	Kuppaiyah kavundan kuttai	Tangayur	Konganapuram	Edapadi	0.100	2.500	Union
62	62	Thoppam kuttai	Tangayur	Konganapuram	Edapadi	0.260	6.500	Union
63	63	Kattan kuttai	Tangayur	Konganapuram	Edapadi	0.210	5.250	Union
64	64	Veppamkuttai	Tangayur	Konganapuram	Edapadi	0.610	5.250	Union
65	65	Kali Kavundan kuttai	Tangayur	Konganapuram	Edapadi	0.780	5.830	Union
66	66	Attakaram Kuttai	Tangayur	Konganapuram	Edapadi	0.112	2.800	Union
67	67	Achampalli eri	Konganapuram	Konganapuram	Edapadi	21.890	251.450	<b>PWD</b>
68	68	Punga Eri	Krumbappatti	Konganapuram	Edapadi	4.330	30.570	Union
69	69	Idapadi periya Eri	Edapadi	Edapadi	Edapadi	37.477	398.980	<b>PWD</b>
70	70	Idapadi Chinna Kuttai	Edapadi	Edapadi	Edapadi	0.928	11.120	Union
71	71	Pillukuttai Eri /Nangavalli kuttai	Nangavalli	Nangavalli	Mettur	0.779	19.471	Union
72	72	Vanavasi Eri	Vanavasi	Nangavalli	Mettur	3.650	43.811	Union
73	73	Kanakkan Eri	Vanavasi	Nangavalli	Mettur	2.990	17.075	Union
74	74	Vattiapatti Eri	Soorapalli	Nangavalli	Mettur	2.470	29.640	Union
75	75	Vairan Eri	Periyasoragai	Nangavalli	Mettur	1.650	13.072	Union
76	76	Selavadai Eri	selavadai	Tharamangalam	Omalur	2.970	16.062	Union
77	77	Rangappan Eri/ kanjappan Chetti Eri	Soorapalli	Nangavalli	Mettur	1.212	30.30	Union
78	78	Kuppampatti Kuttai	Soorapalli	Nangavalli	Mettur	0.230	5.75	Union
79	79	Kottamedu vaithiayyar kuttai	Avadattur	Nangavalli	Mettur	1.010	8.389	Union
80	80	Jalakandapuram Eri	Soorapalli	Nangavalli	Mettur	0.779	19.475	Union
81	81	Kattampatti Eri	Soorapalli	Nangavalli	Mettur	0.200	5.00	Union
82	82	Kattinaiyakan patti eri	Avadattur	Nangavalli	Mettur	0.343	8.574	Union
83	83	Ilavampatti tank	Elavampatti	Tharamangalam	Omalur	4.150	57.216	Union
84	84	Panankottai Eri	Samudram	Konganapuram	Edapadi	1.320	32.679	Union
85	85	Ayyan Eri	Irupali	Edapadi	Edapadi	0.866	21.646	Union

86	86	Ammapalayam eri	Irupali	Edapadi	Edapadi	2.700	30.245	Union
87	87	Mettupatti Tank	Irupali	Edapadi	Edapadi	3.240	67.891	Union
88	88	Kottapulipalayam eri	Chettimankurichi	Edapadi	Edapadi	8.240	65.000	Union
89	89	sarkar Eri	Chettimankurichi	Edapadi	Edapadi	0.519	12.997	Union
90	90	Vembaneri Tank	Vembaneri	Edapadi	Edapadi	25.965	211.394	PWD
91	91	Amman Eri	Dhadapuram	Edapadi	Edapadi	3.740	48.407	Union
92	92	Bommasamudram Eri	Dhadapuram	Edapadi	Edapadi	3.270	17.173	Union
93	93	Avaniperur Chinna Eri	Avaniperur (W)	Edapadi	Edapadi	2.590	74.637	Union
94	94	Kundiampatti Tank	Avaniperur (W)	Edapadi	Edapadi	16.520	204.352	PWD
95	95	Achampatti Tank	Avaniperur (W)	Edapadi	Edapadi	6.250	46.801	Union
96	96	Monnancheri Kuttai	Chittor Bit-I	Edapadi	Edapadi	0.420	8.500	Union
97	97	Chittor Tank	Chittor Bit-I	Edapadi	Edapadi	16.520	20.213	Union
98	98	Reddipatti Tank	Chittor Bit-I	Edapadi	Edapadi	0.610	15.246	Union
99	99	Pillukurichi Tank	Chittor Bit-I	Edapadi	Edapadi	0.610	15.246	Union
100	100	Pond Near Mettur Eastbank Canal	Pulampatti	Edapadi	Edapadi	2.500	29.998	Union
					<b>Total</b>	<b>443.21</b>	<b>4237.70</b>	

*[Signature]* 10/2/2021  
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Irrigation Section  
Salem-7.

*[Signature]*  
Executive Engineer, PWD., WRD.,  
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